CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 509/MP/2026 along with IA No. 169/2026

Subject	:	Petition under Section 79 (1)(b) and (f) of the Electricity Act, 2003, read with Regulation 70 (2) of the CERC (Conduct of Business) Regulations, 2023 for adjudication of dispute regarding Tariff payable for power supplied under Power Purchase Agreements dated 08.08.2023.
Petitioner	:	ReNew Samir Shakti Private Limited (RSSPL) and Ors.
Respondent	:	Gujarat Urja Vikas Nigam Limited (GUVNL)
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Parinay Deep Shah, Advocate, RSSPL Shri Kartik Sharma, Advocate, RSSPL Shri Harsh Dev Singh, Advocate, RSSPL Ms. Nishita Choudhary, Advocate, RSSPL Ms. Swapna Seshadri, Advocate, GUVNL Ms. Harsha Rao, Advocate, GUVNL Shri Robin Singh, Advocate, GUVNL

Record of Proceedings

At the outset, the learned counsel for the Respondent, GUVNL, sought a week's extension to file a reply.

2. The learned counsel for the Petitioners also sought a week's time thereafter to file a rejoinder. Learned counsel further submitted that the Petitioners have written to GUVNL seeking its NOC to sell power from their Projects in the open market, and in the event that GUVNL issues such NOC, the Petitioners are not inclined to pursue this case. Accordingly, the learned counsel suggested that the learned counsel for GUVNL may also obtain necessary instructions on this aspect. In response, the learned counsel for the Respondent, GUVNL, submitted that the said issue was not connected with the disputes raised by the Petitioners in this case.

3. Considering the above, the Commission permitted the Respondent, GUVNL, to file its reply within two weeks with a copy to the Petitioners, who may file their rejoinder within two weeks thereafter.

4. The Petition will be listed for hearing on **12.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)